## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

CP No 248/95 in OA No.2013/89



New Delhi this the 28th day of April 1997

Hon'ble Shri S.R.Adige, Member(A)
Hon'ble Dr. A.Vedavalli, Member(J)

- Mrs Sharda w/o Joginder
   R/o 1726, Nabikarim,
   Paharganj, Near Balmiki Mandir,
   Delhi.
- 2. Shri Virender Singh s/o Chander Singh r/o H.No. 1/46, 49 B 25, Near Halian Nagar, Kondli road, Delhi-32. .... Petitioner

(By Advocate: Shri S.C.Luthra)

Versus

Shri I.N.Tiwari;
Medical Superintendent,
I.N.J.P. Hospital;
Delhi-110 002

.....Respopndent

(By Advocate: Shri Raj Singh) (Vide Orders dated 12.5.1997)

ORDER (Oral) Hon'ble Shri S.R.Adige, Member(A)

Heard.

- 2. We are informed that out of the 54 applicants who had filed OA No. 2013/89 all but they have since been employed.
- 3. In this connection respondent's counsel Shri Raj Singh has stated at the bar that subject to availability of work, when respondents initiate action to engage persons as Nursing Orderly, Sweepers etc. the case of the remaining 3 including applicant before us will also be considered, for which they should make a proper representation to the authorities within two weeks from today.



- 4. We note this statement made by Shri Raj Singh and observe that at the time of consideration of the case of the remaining three persons under the rules, respondents should also consider giving them age relaxation and weightage in view of their past service with respondents.
- 5. The Contempt Petition stands disposed of and notices issued to the contempers are discharged.

TDr. A. Vedavalli)

(S.R.Adige)

Member(J)

Member(A)

cc.